

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.708/2000

Dated this Wednesday, the 14th Day of March, 2001.

Shri P.K.Patil .... Applicant

(Applicant by Shri P.A.Prabhakaran, Advocate)

Versus

The Station Dir., Vivid Bharati. .... Respondents

(Respondents by Shri S.S.Karkera for Shri P.M. Pradhan, Advocate)

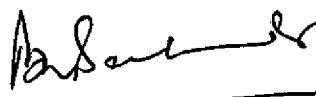
CORAM

Hon'ble Shri B.N.Bahadur, Member (A),

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to  other Benches of the Tribunal?

(3) Library.

  
(B.N.Bahadur)  
Member (A)

sj\*

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

Original Application No.708/2000

Dated this, Wednesday , the 14th Day of March, 2001.

Coram: Hon'ble Shri B.N. Bahadur, Member (A)

Shri P.K. Patil,  
R/a: Gajanan Co.op. Hsg. Society  
Plot No.15, Room No.16,  
Yashodhan Nagar,  
Thane (West).

employed in the Office of:

The Station Director,  
Vividh Bharati Services  
All India Radio  
Gorai, Borivali (West)  
Mumbai 400 091. .... Applicant  
(Applicant by Shri P.A. Prabhakaran, Advocate)

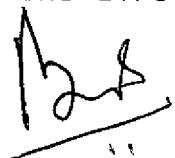
vs.

The Station Director,  
Vividh Bharati Services  
All India Radio  
Gorai, Borivali (West)  
Mumbai 400 091.  
(Representing Union of India) .... Respondents  
(Respondents by Shri S.S.Karkera, for Shri P.M.Pradhan,  
Advocate)

O R D E R (ORAL)

[Per: B.N.Bahadur, Member (A)]

Learned Counsels on both sides, Shri P.A. Prabhakaran for the Applicant and Shri S.S.Karkera for Shri P.M. Pradhan for the Respondents, are heard in the matter in which the Applicant seeks reliefs on two major counts. First, he seeks a direction to Respondents to furnish to the Applicant a complete account of Pay Fixation etc. from 1.1.1996. Second, seeks direction to the effect that C.G.H.S. dues of the past,



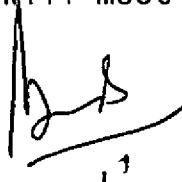
...2/-

for the period for which Applicant was not residing in the area covered by the Scheme, should not be deducted.

2. The Respondents have filed a Statement of Reply where claims made by the Applicant are resisted. Although it is a long statement dealing with all kinds of issues, the reply statement provides little help to this Tribunal in sorting out the matter. For instance, there is no copy of pay fixation as on 1.1.1996. (The date 1.1.1996 gives an indication that pay fixation subsequent to the implementation of Fifth Pay Commission is what is being sought).  
*perhaps for*

3. There are other details which are relevant to the request being made about the applicant being under suspension, a Departmental Enquiry being taken up and decided, the order being challenged in Appeal etc. which may or may not be relevant to pay fixation. Be that as it may, it is seen that the O.A. is raised on purely administrative grievances which can be sorted out at the administrative level. In any case, it deserves first to be looked into in detail at the administrative level and later in case of a grievance persisting against a specific order, the applicant could come up again to the Tribunal for redressal.

4. Under the facts and circumstances the following order will meet the ends of justice and is hereby made:



...3/-

(a) The Applicant is hereby provided liberty to make a comprehensive application/representation to the Respondents. If such a representation is received within six weeks from today, the Respondents shall consider it on merits, and in accordance with rules, and dispose of it with a speaking order and intimate the Applicant.

5. With the above decision/direction, the O.A. is disposed of with liberty to Applicant to approach the Tribunal again as per law, in case aggrieved by the decision of the respondents.

6. There will be no orders as to costs.

7. The Interim Relief provided to the Applicant and continued from time to time shall be continued till the date on which his Application/Representation is disposed of by the Respondents.

B.N.Bahadur

(B.N.Bahadur),  
Member (A)

sj\*